

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 11 of 2020**

**IN THE MATTER OF:**

Kundan Care Products Limited

...Appellant

Versus

Surya Kanta Satapathy & Ors.

...Respondents

**Present:**

**For Appellant: Mr. Girish Kathpalia, Senior Advocate with Mr. Siddharth Mehta and Ms. Harimohana, Advocates.**

**For Respondents: Mr. Abhijeet Sinha and Mr. Sudeep Vijyan, Advocates for Respondent No.1 (RP).**

**Mr. Krishnendu Dutta, Mr. Jeevan B. Panda, Ms. Mehur Tandon and Mr. Satish Paddhi, Advocates for Respondent No.3.**

**ORDER**

**07.01.2020** After approval of the 'Plan', in absence of any challenge, *prima-facie* it is not open to decide the question whether the objection raised by the Appellant, another 'Resolution Applicant' can be entertained.

Learned Counsel for the Appellant requests to adjourn this Appeal on the ground that the Appellant will challenge the order by which the Adjudicating Authority has approved the 'Plan' by preferring a separate Appeal under Section 61 of the Insolvency and Bankruptcy Code, 2016.

Mr. Krishnendu Dutta, Advocate along with Ms. Mehur Tandon, Advocate has appeared on behalf of 'Successful Resolution Applicant'. Mr. Abhijeet Sinha along with Mr. Sudeep Vijyan, Advocate has appeared on

behalf of 1<sup>st</sup> Respondent/ 'Resolution Professional'. They are allowed to file their respective Vakalatnama before the next date.

Post the case 'for admission (fresh case)' on **13<sup>th</sup> January, 2020**.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)